

And there is a procedure, if it amounts to contempt of a Committee, and that is that the Committee will consider and the Chairman of the Committee, as per the opinion of the Committee, will make a submission to you.

SHRI JYOTIRMOY BOSU : No, no.

SHRI C. M. STEPHEN : This I am saying not as the Chairman of the Committee, but as a Member of this House. You may kindly take this aspect into consideration.

SHRI JYOTIRMOY BOSU : The House is supreme.

SHRI C. M. STEPHEN : That is all right. What the procedure must be.....

SHRI JYOTIRMOY BOSU : On a point of order, Sir.

MR. SPEAKER : You have a duty to hear others also.

SHRI JYOTIRMOY BOSU : I cannot be misled like this.

Under Rule 222.....(Interruptions) I am on a point of order, Sir.

SHRI C. M. STEPHEN : I am already on a point of order.

I am not pleading for anybody. I am only putting this question before you, not as Chairman of the Public Accounts Committee but as a Member of this House which is keen that precedents laid down must be healthy precedents. Supposing somebody comes before my committee or the committee on Lokpal and supposing he has committed a contempt there and that committee is seized of that and if the Chairman writes to you, then you can take it as a matter of privilege. This is the procedure. Before you finally say as to what should be done, what the procedure must be is a matter you may kindly consider so that healthy precedents are laid down.

I have nothing against sending this matter to anybody. I am not at all taking any position either way. Now that you have mentioned that the matter was sent to the Chairman of the Public Accounts Committee, I am giving to the House the background of the matter without expressing an opinion as to whether a privilege is involved or not. As a member of the House again and not as a Chairman of the Public Accounts Committee, I am submitting that healthy precedents should be laid down. If the allegation is that a privilege of a committee has been violated, then the matter must initially go before that committee and you may consider this.....

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN) : No, no.. (Interruptions) It is a question of privilege. You please give your ruling.

MR. SPEAKER : I am allowing it..
.....(Interruptions)

Taking into consideration the strong views expressed in the House, I am revising my opinion and I am sending it to the Privileges Committee.

SHRI RAJ NARAIN : What about my privilege motion ?

MR. SPEAKER : It is under consideration. I have called for an explanation.

Mr. Barnala.

SHRI RAJ NARAIN : Privilege matters should come first. Then, Sir, this House is going to adjourn tomorrow.

MR. SPEAKER : Privilege questions will not lapse.

SHRI RAJ NARAIN : Then, what is the meaning of 'earliest opportunity' ?

MR. SPEAKER : 'Earliest' means as early as possible.

Mr. Barnala.

12.43 hrs.

RE. DISCUSSION ON PRICES OF SUGAR CANE AND GUR

श्री सुरेन्द्र विक्रम (शाहजहांपुर) : अध्यक्ष जी, मेरी बात सुन लीजिये। मैं चाहूंगा कि कृषि मंत्री जी, जो अभी बोलने के लिए खड़े हो रहे हैं, चीनी और गुड़ की जो दुर्दशा हो रही है, उसके बारे में हम सब लोगों को पूरी जानकारी दें और यह बताएं कि वे इस संबंध में क्या कर रहे हैं।

श्री मनो राम बाम्नी (मथुरा) : अध्यक्ष जी, यह लोक सभा है और भारत के किसानों का जब दिल हिलता हो, तो लोक सभा को भी हिलना चाहिए। यह लोक सभा है और यहाँ पर मुबल दरबार जैसे कायदे कानून नहीं चलेंगे। गुड़ और गन्ने के सवाल को ले कर, मैं गांवों में होकर आया हूँ, किसान

[श्री मनो राम बागडः]

चाहिं चाहिं कर रहे हैं और मांग कर रहे हैं कि हमें बचाओ। उन किसानों की ही बदौलत आज यह इंफ्लेशन आया है और जनता पार्टी की सरकार बनी है। अगर किसान हिलता हो और लोक सभा न हिलती हो और लोक सभा से उसके लिए आवाज न उठे, तो यह कान खोल कर सुन लें कि किसानों का आन्दोलन आपको वहीं उठा कर फेंक देगा जहां से आप आए हैं। आज जो गुड़ और शक्कर की हालत है, उस को आपको सुनना पड़ेगा। यह हिन्दुस्तान के किसानों की बात है। कायदे कानून की बात को सम्य लोभ, ज्यादा पढ़े लिखे लोग बहुत ज्यादा देर तक लोक सभा में चला सकते हैं लेकिन दीन, दुखी और दरिद्र लोगों की आवाज को ठीक तरह से नहीं रखा जाता। उनकी आवाज को भी यहां पर रखना होगा।

अध्यक्ष महोदय, हम किसानों के प्रतिनिधि हैं और हमें उनकी बात यहां रखने का पूरा अधिकार है। इसके लिए बेगक हमें अपनी पार्टी से निकलना पड़े, लेकिन हम अपने इस अधिकार को नहीं छोड़ सकते। आप हमारी बात सुनिये (अव्यवधान)

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : Hon. Members are very much agitated on this issue and I share their feelings. I am an agriculturist myself and I do share their feelings on this issue. They need information regarding sugarcane and gur prices and khandsari also. A detailed statement will be made by me tomorrow on all these aspects. (अव्यवधान)

डा० लक्ष्मी नारयण शिंदे (मंसौर) : हम इस प्रश्न पर पूरी बहस चाहते हैं। (अव्यवधान)

श्री हरिकेश बहुर (पोरबपुर) : मैं मंत्री महोदय से विवेदन करना कि वे इस प्रश्न पर पूरा अवधान दें। (अव्यवधान)

SHRI PRAJAGOPAL NAIDU (Chittoor) : Let us have information on levy sugar also. We want information with regard to levy sugar. It is connected with that.

SHRI K. LAKKAPPA (Tumkur) : There was a statement made by the hon. Minister of State for Agriculture on the previous occasion. We had a Half-an-hour discussion on the fixation of sugarcane price. On that occasion Mr. Bhanu Pratap Singh could not answer several questions. Several questions were raised by the other side also. The entire House wanted more information. The entire House demanded a proper price being fixed for sugarcane. I would like to submit to you that we should have a full discussion on this issue tomorrow. Is the Minister agreeable to have a discussion on this tomorrow? What is his reply?

MR. SPEAKER : I do not know.

SHRI K. LAKKAPPA : I draw through you, the attention of the hon. Minister and request him to make a statement in this regard.

SHRI SURJIT SINGH BARNALA : I do not know whether you have the time for this tomorrow or not. I do not know what the business of the House will be tomorrow.

MR. SPEAKER : To-morrow there will not be any time for discussion.

SHRI K. LAKKAPPA : Sir, this is a most important subject. You will kindly draw the attention of the Minister on this and let him say what he wants to say on this.

MR. SPEAKER : He has promised to make a statement on this.

श्री चन्द्र मेहर सिंह (वाराणसी) : मैं प्रस्ताव करता हूं कि कम से कम आठ दिन के लिए इस पर चर्चा की जानी चाहिए। सरकार द्वारा गन्ने के निर्धारित दाम भी आज मिल मालिक किसानों को नहीं दे रहे हैं। गुड़ का निर्यात भी रोक दिया गया है। किसानों पर दोहरी मार पड़ रही है।

श्री जयसेन (देवरिया) : जब कोई जरूरी बहस आ जाती है तो इंग्लैंड में हाउस आफ कॉमंस और अमेरिका में हाउस आफ रिप्रेजेंटेटिव्स रात बारह बजे तक बैठते हैं। यहां पर भी हम रात बारह बजे तक बैठें।

of sugarcane & gur

श्री मंत्री राम बामनी : कल बीस लाख किसान हिन्दुस्तान से यहाँ एकत्र हो रहे हैं। मैं प्रार्थना करता हूँ कि जब वह रैली खत्म हो जाए उसके बाद प्राय इसके लिए समय रखें ताकि हम भी उसमें भाग ले सकें।

SHRI SURJIT SINGH BARNALA : I have no objection to a discussion taking place. Time can be given.

SHRI SHYAMNANDAN MISHRA : (Uluberia) : There are three ways to satisfy the Members on this issue—one is that the Government should find time for two hours tomorrow for a discussion on the statement to be made by the hon. Minister. I do not think that there is anything coming in the way of such a discussing being permitted tomorrow. After all the business of the House is transacted, we can discuss this problem. Secondly, if the Government is not prepared to do that and the hon. Minister is engaged otherwise, than the Government should be prepared to extend the House for one day only for the discussion of this subject.

The third course that can be adopted is that the Business Advisory Committee should sit this afternoon and streamline the discussion to be taken up tomorrow. We can take out certain things from the Agenda and include this subject for a discussion tomorrow. These are the three courses open to the House and one of them can be adopted.

SHRI PURNA SINHA (Tezpur) : Mr. Speaker, Sir, time capsule has been unearthed and it has already been ripped open and contents have been found out and inventories have been prepared. Certain items were shown to the press. Can the press know much before Parliament can know it? It was Parliament which got it unearthed and it must have the first chance to know the contents. Are you going to ask the Minister to disclose the contents of the time capsule to Parliament before the House adjourns. We want a categorical statement tomorrow.

MR. SPEAKER : The Minister is not here. The Minister for Parliamentary Affairs wants to say something.

श्रीय तदा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री खारंग साह) : माननीय सदस्य इस मुद्दे पर चर्चा करना चाहते हैं। कुछ माननीय सदस्यों का कहना है कि इस पर चर्चा के लिए प्राय समय बढ़ा दिया जाए।

इस पर चर्चा हो यह आवश्यक है क्योंकि यह किसानों का मसला है और स्वाभाविक है कि माननीय सदस्य इस पर चर्चा करना चाहें। हम लंच ब्रावर में भी अपना काम जारी रख सकते हैं। आखिर में एक घंटा और भी बैठ कर कुछ समय निकाल सकते हैं और इस पर बहस कर सकते हैं। अगर माननीय सदस्यों को एतराज न हो तो वे मेरे इस मुझाव को स्वीकार कर सकते हैं। यह हमारा मुझाव है।

SHRISAUGATAROY On a point of order. There was half an hour discussion on sugar industry and when such discussion takes place Ministers are expected to come prepared with policy statements and other information as so that Members do not have raise the matters again. The hon. Minister Bhanu Pratap Singh did not come prepared with a policy statement. So I request the Ministers through you that in future when they come for discussion they should come prepared with facts and figures and policy statements.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I want to move a formal motion that the sitting tomorrow be extended by two hours for this discussion.

12-56 hrs.

PAPERS LAID ON THE TABLE

ACCOUNTS OF ANIMAL WELFARE BOARD, MADRAS FOR 1975-76, REVIEW AND ANNUAL REPORT OF KERALA AGRO-INDUSTRIES CORPORATION LTD. FOR 1975-76; ANNUAL REPORTS (HINDI) OF ORISSA AGRO-INDUSTRIES CORPORATION FOR 1968-69 AND 1969-70 & STATEMENTS.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : I beg to lay on the Table :—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1975-76 and the Audit Report thereon, under the sub-rule (4) of Rule, 24 of the Animal Welfare Board (Administration) Rules, 1962. [Placed in library. See No. LT-1426/77].